

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7080/2015

(Arising out of impugned final judgment and order dated 24/07/2015
in CRLR No.2574/2015 passed by the High Court Of Judicature at
Allahabad)

NARESH PUROHIT
ner(s)

Petitio

VERSUS

STATE OF U.P AND ANR.
ent(s)

Respond

Date : 02/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Ms. Anwesha Saha, Adv.
Mr. Alok Singh, Adv.
For Ms. Manju Jetley, Adv.

For Respondent(s)
No.2

Mr. Gaurav Teotia, Adv.
Mr. Kamal Mohan Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

on behalf of Mr. Gaurav Teotia, learned counsel, appearing
ocate- on-Record, has submitted that he has instructions
to appear for Respondent No.2 and seeks time to
file vakalatnama.
Vakalatnama be filed within one week from today.
Leave granted.
Interim order granted on 4th September, 2015, shall
continue.

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2015.11.03
12:42:31 IST

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registra

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Reason: